

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

IB-569/ND/2017

In the matter of :

McNally Sayaji Engineering Ltd.

.. PETITIONER

Vs.

Kee Projects Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.2.2018

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner /Op. Creditor

**: Mr. Rishab Banerjee, Advocate
Mr. Zeeshan Haque, Advocate**

For the Respondent/Corporate Debtor : **Dr. Anurag Kumar Agarwal, Advocate
Mr. Karan Bahl, Advocate**

For the Intervener

:

ORDER

Learned Counsels for the parties are present. Heard the arguments of the Ld. Counsel for the petitioner. For continuation of the arguments, post the matter on 27.2.2018.

— sd —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
12.2.2018